

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 529 of 1993.

DATE OF DECISION 26-4-1993

M/s S Muraleedharam Pillai Applicant (s)
2 others

M/s MR Rajendran Nair & Advocate for the Applicant (s)
C Harikrishnan
Versus

Telecom District Manager, Respondent (s)
Kollam & another

Mr Mathew G Vadakkal, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. **AV HARIDASAN, JUDICIAL MEMBER**

&

The Hon'ble Mr. **R RANGARAJAN, ADMINISTRATIVE MEMBER**

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *✓*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *✓*
4. To be circulated to all Benches of the Tribunal ? *✓*

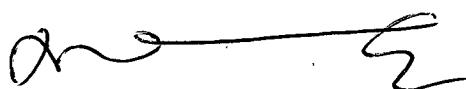
JUDGEMENT

AV Haridasan, J.M.

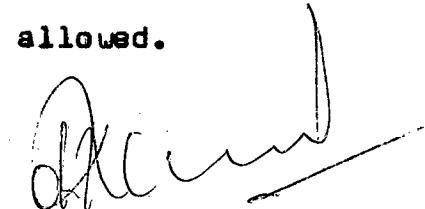
The claim of the applicants is for re-engagement, grant of temporary status etc. They have also prayed for a direction to the respondents to consider and dispose of their representations at Annexure-V, V(a) and V(b) in the light of the Annexure-IV order and the judgement of this Tribunal in OA-695/91. When the application came up for admission, the learned counsel for the respondents submitted that the application can be disposed of directing the 1st respondent to dispose of the representations submitted by the applicants in accordance with law. The applicants are also satisfied by/disposal of the application in that manner. ^a

2. Accordingly, we admit the application and dispose of the same with a direction to the 1st respondent to consider and dispose of the representation submitted by the applicants at Annexure-V V(a) and V(b) dated 10.2.1993 in accordance with law and in the light of the Annexure-IV order within a period of three months from the date of receipt of a copy of this order. If the original representations are not readily traceable with the 1st respondent, we direct that the Annexures-V, V(a) and V(b) may be treated as representations to be disposed of. No order as to costs.

3. M.P-586/93 for joint application is allowed.



(R RANGARAJAN)
ADMVE. MEMBER



(AV HARIDASAN)
JUDICIAL MEMBER

26-4-1993

trs